
(2022) 04 RAJ CK 0048

In the Rajasthan High Court

Case No : S.B. Criminal Miscellaneous Application No. 15007 Of 2018

Manish Kumar

APPELLANT

Vs

State Of Rajasthan And Others

RESPONDENT

Date of Decision : 12-04-2022

Acts Referred:

Citation : (2022) 04 RAJ CK 0048

Hon'ble Judges : Vinit Kumar Mathur, J

Bench : Single Bench

Advocate : B.S. Sandhu, Salini Malpani, Abhilasha Bora

Final Decision : Disposed Of

Judgement

Vinit Kumar Mathur, J

Heard.

The present writ petition has been preferred for quashing the order dated 09/05/2018 (Annex.3) passed by the Executive Engineer, Water Resources, Anoopgarh Branch, Division-I, Sri-Vijaynagar, District Sri-Ganganagar.

The counsel for the petitioner submits that the controversy involved in the present case is covered by the judgment passed by this court in S.B.Civil Writ Petition No.3967/2008 (Krishan Kumar V/s State of Rajasthan & Ors.) decided on 13.04.2012.

Learned counsel for the respondents is also in agreement that the controversy involved in the present case is covered by the judgment passed by this court in Krishan Kumar (supra).

In view of statements so made by the counsel for the parties, the present writ petition is allowed. The order dated 09/05/2018 (Annex.3) passed by the Executive Engineer, Water Resources, Anoopgarh Branch, Division-I, Sri-Vijaynagar, District Sri-Ganganagar is quashed. The petitioner is directed to

prefer an application for supply of irrigation water to the land in question before the Executive Engineer, Water Resources, Anoopgarh Branch, Division-I, Sri-Vijaynagar, District Sri-Ganganagar afresh.

The Executive Engineer, Water Resources, Anoopgarh Branch, Division-I, Sri-Vijaynagar, District Sri-Ganganagar is directed that in the event of filing such application by the petitioner, the same shall be considered and decided strictly in accordance with Rajasthan Irrigation and Drainage Act, 1954 and rules framed thereunder expeditiously preferably within a period of four weeks from the date of passing of this order.

In view of direction, the writ petition is disposed of.

The Stay petition also stands disposed of accordingly. The other pending applications, if any also stand disposed of.